

Government of India  
Ministry of Finance  
Department of Expenditure

**Lok Sabha**

Unstarred Question No. 962  
To be answered on Tuesday, 26<sup>th</sup> July, 2021  
Sraavan 4, 1943 (Saka)

**Release of DA and DR**

**962:: Shri Janardan Singh Sigriwal, Shri Rajiv Ranjan Singh alias Lalan Singh, Shri Kaushalendra Kumar and Shri Prajwal Revanna:**

Will the Minister of Finance be pleased to state:

- (a) whether the Government proposes to release frozen three installments of Dearness Allowance(DA) and Dearness relief (DR) to the Central Government Employees and Pensioners due w.e.f. July 2021;
- (b) if so, the details there of along with the time by which said decisions is likely to be implemented and DA/DR and arrears would be released;
- (c) whether the restored DA and DR will be subsumed in the cumulative revised rates effective from 01-07-2021 and if so, the details thereof;
- (d) whether the Government would compensate its employees/pensioners the DA/DR for the period January 01, 2020 to June 30, 2021 and if so, the details thereof;
- (e) whether freezing of DA and DR has helped the exchequer to save huge amount; and
- (f) if so the details thereof along with the manner in which the said amount would be utilized by the Government to tide over the economic impact of COVID-19 pandemic?

**Answer**

**Minister of State in the Ministry of Finance  
(Shri Pankaj Chaudhary)**

(a), (b), (c) & (d) The Government has increased the existing rate of DA of 17% to 28% payable to Central Government employees from 01.07.2021. This increase subsumes the additional installment arising on 01.01.2020, 01.07.2020 and 01.01.2021. The DA will be granted at enhanced rates of 28% from 01.07.2021. The rate of DA from 01.01.2020 till 30.06.2021 will remain at 17%;

(e) On account of freezing of three installments of Dearness Allowance and Dearness Relief to Central Government employees and pensioners due from 01.01.2020, 01.07.2020 & 01.01.2021, an amount of Rs.34402.32 crores approximately has been saved.

(f) The decision to freeze DA and DR was taken in the context of COVID-19 caused economic disruption so as to ease pressure on Government finances.

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